

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

**CP No. 29/241/HDB/2024
AND
IA (CA) 162/2024 in CP No. 29/241/HDB/2024
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mr. Pajjuri Karunakar

...Petitioner

AND

Industrial Oil Purification Pvt Ltd., & 04 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 29/241/HDB/2024

Learned Counsel Mr Bikki Raveendra Babu, for petitioner present through Video Conference.

Learned Counsel Ms Sarvani Desi Raju, for Respondent Nos 1 to 5 present physically.

Despite availing sufficient time, counter not filed. At request three weeks' time granted for filing counter as a last chance.

Matter adjourned to 08.08.2024.

IA (CA) 162/2024

Counter filed. At request of the learned counsel for the applicant rejoinder within two weeks, matter adjourned to 08.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)